

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 560 of 2001

Friday, this the 9th day of August, 2002

CORAM

HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

1. S. Ghosh,
S/o Sreedharan,
PGT (Physics), Kendriya Vidyalaya,
Pattom, Thiruvananthapuram
residing at Sunitha Bhavan,
Varuvilakam, Kallampally, Vinayaka Nagar,
Sreekariam (PO), Thiruvananthapuram.Applicant

[By Advocate Mr. K.P. Dandapani]

Versus

1. The Commissioner, Kendriya Vidyalaya Sangathan,
18, Institutional Area, Shaheed Jeet Singh Marg,
New Delhi - 110 016
2. The Deputy Commissioner (Admn.),
Kendriya Vidyalaya Sangathan,
Establishment III Section,
18, Institutional Area, Shaheed Jeet Singh Marg,
New Delhi - 110 016
3. The Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
Regional Office, IIT Campus, Chennai-680 036
4. The Principal, Kendriya Vidyalaya,
Pattom, Trivandrum.
5. The Principal, Kendriya Vidyalaya,
Haldia, West Bengal.
6. M.G. Padmaja, PGT (Physics),
Kendriya Vidyalaya,
Haldia, West Bengal.Respondents

[By Advocate Mr. Thottathil B. Radhakrishnan (R1-R5)]

The application having been heard on 9-8-2002, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

The applicant has filed this Original Application under
Section 19 of the Administrative Tribunals Act, 1985,
challenging A1 order 25-6-2001 as far as his transfer to Haldia
(West Bengal) is concerned. He sought the following reliefs
through this Original Application:-

- "i) Set aside Annexure A1 transfer order No.F. 8-1(D)/Physics/2001/KVS (E-III) dt. 25.6.2001 issued by the second respondent, so far as it relates to the applicant transferring him from Kendriya Vidyalaya, Pattom, Trivandrum to Kendriya Vidyalaya, Haldia, West Bengal and also posting the 6th respondent at Kendriya Vidyalaya, Pattom, Trivandrum, from Kendriya Vidyalaya, Haldia, West Bengal;
- ii) Declare that Pattom is a different station and the period spent at Pallippuram cannot be counted for determining the seniority of the teachers at Trivandrum station (Pattom);
- iii) Direct the first respondent to consider Annexure A9 representation and pass appropriate orders by cancelling Annexure A1 transfer order, as far as the applicant is concerned; and
- iv) such other orders and directions as this Honourable Tribunal may deem fit in the facts and circumstances of the case."

2. When the Original Application came up for hearing today, learned counsel for the applicant submitted that the applicant has left the service of the respondents and therefore he does not want to pursue the matter and that the Original Application may be closed since it has become infructuous. Learned counsel for respondents submitted that he has no objection in doing so.

3. In the circumstances, the Original Application is closed recording the above submissions. No order as to costs.

Friday, this the 9th day of August, 2002



K.V. SACHIDANANDAN
JUDICIAL MEMBER

Ak.

A P P E N D I X

Applicant's Annexures:

1. A-1: True copy of Order No.F.8-i(D)/Physics/2001/KVS(E.III dated 25.6.2001 issued by the 2nd respondent.
2. A-2: True copy of order dated 20.9.2000 issued by the 2nd respondent transferring the applicant to KV Pattom.
3. A-3: True copy of order dated 22.11.2000 issued by the 2nd respondent.
4. A-4: True copy of order dated 9.6.98 issued by the Sr.Accounts Officer to the Principal, KV, CRPF, Pallipuram.
5. A-5: True copy of communication dated 26.2.2001 issued by Ministry of Home Affairs to Shri Sivakumar.
6. A-6: True copy of Guidelines issued by Kendriya Vidyalaya Sangathan.
7. A-7: True copy of order in OA 1267/2000 of this Hon'ble Court.
8. A-8: True copy of order dated 22.12.2000 issued by the 2nd respondent.
9. A-9: True copy of representation dated 30.6.2001 submitted by the applicant to the 1st respondent.
10. A-10: True copy of the list published in the Internet by the Kendriya Vidyalaya.

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13.8.02